

under article 356 of the Constitution in relation to the state of Bihar published in Notification No. G.S. R. 1600 in Gazette of India dated the 4th July, 1969, under article 356 (3) of the Constitution.

- (ii) A copy of the Order dated the 4th July, 1969, made by the Vice-President acting as President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 1601 in Gazette of India dated the 4th July, 1969.

(2) A copy of the Report of the Governor of Bihar dated the 4th July, 1969 to the President. [*Placed in Library. See No. LT—1233/69.*]

**Resolution Re. Central Council for
Research in Indian Medicine
and Homoeopathy**

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI K.K. SHAH) : I beg to lay on the Table a copy of Government Resolution No. F. 1-3/68-AE dated the 22nd May, 1969 (Hindi and English versions) constituting in autonomous Central Council for Research in Indian Medicine and Homoeopathy. [*Placed in Library. See No. LT-1234/69.*]

**Ordinances under Provisions of
Articles 123(2) (a) of the
Constitution**

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions), under provisions, of article 123 (2) (a) of the Constitution :—

- (1) The Indian Railways (Amendment) Ordinance, 1969 (No. 3 of 1969) promulgated by the Vice-President acting as President on the 4th June, 1969.
- (2) The Central Sales Tax (Amendment) Ordinance, 1969 (No. 4 of 1969) promulgated by the Vice-President

acting as President on the 9th June, 1969.

- (3) The Press Council (Amendment) Ordinance, 1969 (No. 5 of 1969) promulgated by the Vice-President acting as President on the 30th June, 1969.
- (4) The Gold (Control) Amendment Ordinance, 1969 (No. 6 of 1969) Promulgated by the Vice-President acting as President on the 3rd July, 1969.
- (5) The Banaras Hindu University (Amendment) Ordinance 1969 (No. 7 of 1969) promulgated by the Vice-President acting as President on the 17th July, 1969.

[*Placed in Library. See No. LT—1235/69.*]

**BANKING COMPANIES (ACQUISITION &
TRANSFER OF UNDERTAKINGS)
ORDINANCE, 1969**

SHRI RAGHU RAMAIAH : I beg to lay on the Table, under provisions of article 123 (2) (a) of the Constitution, a copy of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance 1969 (No. 8 of 1969) promulgated on the 19th July, 1969 by the Vice-President acting as President. [*Placed in Library. See No. LT—1236/69.*]

**Statement Re. Indian Railways
(Amendment) Ordinance, and
Government's revised comments
on Report of Railways
accidents Committee, 1962**

THE MINISTER OF RAILWAYS (DR. RAMSUBHAG SINGH) : I beg to lay on the Table:—

- (1) Explanatory statement giving reasons for immediate legislation by the Indian Railways (Amendment) Ordinance, 1969, as required under rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. [*Placed in Library. See No. LT—1237/69.*]
- (a) A copy of the revised comments of the Government on Item No. 20 (ii) of the recommendation made in part